

**Central Administrative Tribunal  
Principal Bench**

**OA No.1092/2017**

New Delhi, this the 28<sup>th</sup> of July, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Neeraj Rani, Age 31 years (G 'B')  
W/o Sh. Sunny Jakhar  
R/o 92-D, Village Goyla Khurd  
P.O.-Chhawla, New Delhi-71. .Applicant

(By Advocate: Shri Yashpal Rangi)

**Versus**

Govt. of NCT of Delhi & Ors. through its

1. Chief Secretary, Govt. of NCT of Delhi  
Delhi Secretariat  
I.P. Estate, New Delhi-110002.
2. Director of Education, Directorate of Education  
Govt. of NCT of Delhi, Old Secretariat Building  
Civil Lines, Delhi-110054.
3. Delhi Subordinate Services Selection Board  
Through its Secretary  
FC-18, Institutional Area  
Karkardooma, Delhi-110092. ..Respondents

(By Advocate: Ms. Sangita Rai)

**ORDER (ORAL)**

**Justice Permod Kohli :-**

Learned counsel for the applicant submits that the relief prayed for in the OA has been granted vide result notice No.520 dated 12.06.2017 copy whereof has been placed on record.

2. In this view of the matter, he does not press this Original Application. Dismissed as having rendered infructuous.

**( K.N. Shrivastava )**  
**Member(A)**

**(Justice Permod Kohli)**  
**Chairman**

/vb/